
(2024) 08 TDSAT CK 0006

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 184 Of 2024

M/s Vision Corporation
Ltd

APPELLANT

Vs

Prasar Bharati

RESPONDENT

Date of Decision: Aug. 27, 2024

Citation: (2024) 08 TDSAT CK 0006

Hon'ble Judges: Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench: Division Bench

Advocate: Payal Kakra, Tanya Gupta, Mayank Rai, Shruti Sharma, Shreya Sharma

Judgement

1. Counsel appearing for the respondent submits that their Clerk or Head Clerk or Section Officer has no time to put a communication on record that

they are withdrawing impugned notice dated 4.6.2024 which is at Annexure P-21.

2. We hereby direct the CEO of Prasar Bharati to make sure that the impugned communication dated 4.6.2024 which is at Annexure P-21, if they are

withdrawing, the same should be placed on record by way of separate e-mail to the petitioner or by letter which can be produced before this Tribunal

on or before the next date of hearing.

3. The respondent may file reply affidavit to the petition to the extent that petitioner is now challenging the notification dated 13.12.2023 which is at

Annexure P-12 (Colly). This affidavit may be filed by high-ranking administrative officer of the respondent on or before next date of hearing.

4. This matter is, therefore, adjourned to 8.11.2024.

5. Interim Relief granted vide our order dated 9.7.2024 shall stand continued to be operative during the pendency and final hearing of this Broadcasting

Petition.